

NATIONAL COMPANY LAW TRIBUNAL,
COURT-5, MUMBAI BENCH

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 17.01.2020

NAME OF THE PARTIES: Amrik Singh & Sons Crane Services Pvt. Ltd.
v/s.
Capacite Structures Ltd.

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

3. M.A 4094/2019
In
C.P.(IB)-888(MB)/2019

M.A 4094/2019

This is an application filed by the Committee of Creditors for the appointment of resolution professional by replacing the interim resolution professional as provided under section 22 (3) (b) of the code, on the strength of the resolution of the CoC with the voting share of 74.89%.


This Bench has gone through the Application filed by the Applicant and heard the Counsel for the Applicant and since the Application is in terms of the Section 22 (3) (b), Mr. Gajesh Labhchand Jain, (registration no. and having address --) is appointed as a resolution professional, in the place of Mr. Rajender Kumar Girdhar, IRP.

Accordingly, this Application is allowed.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

Certified True Copy
Copy issued "free of cost"
On 28.01.2020


Assistant Registrar
National Company Law Tribunal Mumbai Bench

